

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of November, 2014 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
7.11.2014 Friday At 10.30 A.M.	1	440/MP/2014	EPGL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 for adjudication of dispute between Essar Power Gujarat Limited and Power Grid Corporation of India Limited in relation to illegal threat of encashment of the bank guarantee furnished in relation to connectivity granted to the Petitioner.
10.11.2014 Monday At 10.30 A.M. (Miscellaneous Petitions)	1.	163/MP/2012	BPSL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with regulation 20 of the CERC (open access in inter-state transmission) Regulations, 2008 towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.
	2.	172/MP/2013 with IA No 29/2013	JIPL	In the matter of Tilaiya Ultra Mega power Project entered into a PPA dated 10th September 2008 between jharkhand integrated Power Limited and jharkhand State Electricity Board and 17 Others.
	3.	310/MP2014 along with I.A. No. 44/2014	SPL	Petition under Section 79 (1) (c) read with section 79 (1) (h) and 79 (1) (k) of the Electricity Act, 2003 for regulation/utilization of Un-requisitioned Surplus (URS) power.
	4.	393/MP/2014 along with I.A. No.55/2014	DBPL	Petition under Section 79 (1) (c) read with 79 (1) (k) of the Electricity Act, 2003 , <i>inter alia</i> seeking appropriate directions or order declaring allocation of LTA on LILO of existing lines by the Respondent No 1 vide letter dated 22.09.2014 as illegal, arbitrary, malafide and discriminatory and contrary to the provisions of Electricity Act, 2003 and the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission related matters) Regulations, 2009.
10.11.2014 Monday At 3.00 P.M.		Public Hearing		Draft Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Third Amendment) Regulations, 2014 and Order on determination of Forbearance and Floor Price for the Solar REC.
11.11.2014 Tuesday At 10:30 A.M. (Generation Tariff)	1.	221/TL/2014	NRSXXIX	Application under Section 14 read with Section 15(l) of the Electricity Act, 2003 for grant of transmission License to NRSSXXIX Transmission Limited.
	2.	220/ADT/2014	NRSXXIX	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission charges with respect to transmission System being established by NRSSXXIX Transmission Limited.
	3.	419/MP/2014 with I.A.No.58/2014	RSTCL	Petition on behalf of Raichur Sholapur Transmission Company Limited under transmission Service Agreement dated 4.8.2010 read with Section 79 (1) (f) of the Electricity Act, 2003.
	4.	89/GT/2011	DVC	Petition for determination of tariff for Meija Thermal Power Station Phase-II, Units 1 & 2.
	5.	66/GT/2012	DVC	Approval of tariff for Durgapur Steel Thermal Power Station units I & II (2x500 MW) for the period from the respective dates of their commercial operation for the period applicable 2009-2014.
	6.	257/2010	PPCL	Approval of Tariff of Pragati -III Combined Cycle Power Project (1371 MW) of Pragati Power Corporation Ltd. from the date of COD up to 31.3.2014.
	7.	69/GT/2013	NTPC	Approval of Tariff of Mauda Super Thermal Power Station Stage-1.

	8.	70/GT/2013	NTPC	Tariff for Vindhyachal Super Thermal Power Station Stage-IV (1000 MW).
	9.	206/GT/2013	NTPC	Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-II.
	10.	272/GT/2014	NTPC	Revision of tariff of Kahalgaon Super Thermal Power Station, Stage-II.
	11.	208/GT/2013	NTPC	Approval of tariff of Korba Super Thermal Power Station Stage III (after the truing up exercise).
	12.	305/GT/2014	NTPC	Approval of tariff of Korba Super Thermal Power Station Stage III (after the truing up exercise).
13.11.2014 Thursday At 10:30 A.M. (Transmission tariff)	1.	184/TT/2013	APL	Approval of transmission tariff for (i) +_500KV Mundra-Mohindergarh HVDC bi-pole transmission line with associated substations, bays, electrode lines and associated 400 KV lines, (ii) 400 KV D/C Mundra-Dehgam transmission line with associated system for control period 2009-2014 from date of grant of transmission License to 31.3.2014.
	2.	384/TT/2014	PKTCL	Approval under regulation-86 of CERC (Conduct of Business) for determination of transmission tariff for section of 400 KV (Quad) 2XS/C Parbati-Koldam Transmission Line, starting from LILO point of parbati (Banala) Pooling Station to koldam HEP for control period of 2014-2019 under Central Electricity Regulatory Commission (Terms & Conditions of tariff) Regulations, 2014.
	3.	37/TT/2011	JPGL	Approval of Transmission tariff for transmission system associated with evacuation of power from Karcham Wangtoo Hydro Electric Project.
	4.	370/TT/2014	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for 400 kV, 63 MVA Bus Reactor at Indore S/S under Sasan UMPP TS in Western Region.
	5.	80/TT/2012	PGCIL	Approval of Transmission tariff for Transmission system associated with Koteshwar HEP in NR.
	6.	99/TT/2012	PGCIL	Approval of Transmission tariff for assets associated with 765 kV system for Central Part of Northern Grid Part-III.
	7.	199/TT/2012	PGCIL	Approval of Transmission tariff for Asset I : LILO of both circuits of 400 KV D/C Bamnoli-Mundka/Bawana at Jatikaln 765/400 KV S/S, Asset II: Agra-Jatikaln 765 KV S/C TL and Asset III: Agra-Merrut 765 KV S/C TL under 765 KV system for Central part of Northern Grid part-I.
	8.	201/TT/2012	PGCIL	Approval of Transmission Tariff for Transmission Assets (Group-3) associated with 765 kV system for Central Part of Northern Grid Part-II for Tariff block 2009-14 period in Northern region.
	9.	TT/405/2014	PGCIL	Approval of Transmission Tariff for Vijayawada-Nellore 400kV D/C line along with the extension of 400/220 kV substation at Vijayawada & Nellore AP and 1X63 MVAR line reactor at both ends of each circuit of Vijayawada-Nellore 400 kV D/C line under 'Transmission system associated with System Strengthening-XVIII in Southern Regional Grid'.
	10.	135/TT/2012	JPL	Approval of Annual Fixed Cost and tariff for the licensed transmission business for the financial Year 2011-12,2012-13 and 2013-14.
	11.	114/MP/2014	PGCIL	Petition to Remove Difficulty to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition and seeking direction relating to construction of 400/220

	12.	120/MP/2014	PGCIL	KV Yelahanka sub-station under System Strengthening in SR-XII and construction of Madhugiri-Yelahanka 400KV D/C (quad) line under System Strengthening in Southern Region-XIII.
	13.	83/MP/2014	PGCIL	<p>Petition seeking direction from the Commission relating to construction of Mysore (Power grid)- Kozhikode 400 kV D/C line along with 400/220 kV Kozhikode substation (New) & extension of Mysore substation under transmission system associated with Kaiga- 3&4 (2X235 MW) project.</p> <p>Petition for adjudication of difference or dispute arisen with regard to the compensation, as detailed in the petition seeking direction from the Commission relating to construction of Edamon-Muvattapuzha (Cochin) 400 kV D/C line section of Thirunelveli-Muvattapuzha (Cochin) 400 kV D/C (Quad) transmission line.</p>
18.11.2014 Tuesday At 10:30 A.M. (Mis. Petitions)	1.	355/TDL/2014	IPCL	Application for grant of Inter State Trading License to IPCL Power Trading Private Limited.
	2.	MP/209/2014	TPL	Petition on behalf of Torrent Energy Limited (“TEL”) under section 17 of the Electricity Act, 2003.
	3.	MP/381/2014	NTPC	Petition for adjudication of disputes with applicability of Generic Tariff for 5 MW Solar PV project of NTPC Limited at Garacharama in South Andaman District.
	4.	19/MP/2013	PGCIL	Revocation of license and for vesting of the project in CTU.
	5.	20/MP/2013	PGCIL	Revocation of license and for vesting of the project in CTU.
	6.	MP/378/2014	PXIL	Permission to introduce two day ahead spot (2D Spot) and extended evening day ahead spot (Eve-Das) in Power Exchange India Limited.
	7.	MP/311/2014 with I.A No 45/2014	PGCIL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with regulation 111 & 114 of the CERC Conduct of Business Regulations, 1999 and appropriate provisions of the CERC (Grant of Connectivity, Long term Access and Medium Term open Access in inter State Transmission and related matters) Regulations, 2009: CERC (Sharing of Interstate Transmission Charges and Losses) Regulations, 2010”CERC(Terms and Conditions of Tariff) Regulations 2014: Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 (<i>On admission</i>)
	8.	210/MP/2014 with I.A No 47/2014	ADHPL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 35 of CERC (Open Access in interstate transmission) Regulations, 2004.
20.11.2014 Thursday At 10:30 A.M. (Renewable)	1.	7/RC/2014	PXIL	Seeking permission to Introduce Block bids in the day ahead market contract in power exchange India limited.
	2.	327/MP/2013	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	3.	312/MP/2013	RSTEL	Petition in the matter of Power Purchase agreement 8 th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited and in the matter of Compensatory Tariff on account of depreciation in rupee.
	4.	313/MP/2013	RSTEPL	Petition in the matter of the Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique private Limited & In the matter of Compensatory Tariff on account of Direct Normal Irradiance (DNI)
	5.	16/MP/2014	MEIL	Petition under Section 79(1)(b) read with section 79(i)(f) of the

				Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.
	6.	42/MP/2014	CIAL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	7.	41/MP/2014	AREL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	8.	14/MP/2014	KVKEVPL	Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs.
	9.	MP/304/2013	GGEL	Petition for adjustment of generation tariff and other consequential reliefs.
	10.	393/MP/2014	DBPL	Petition under Section 79 (1) (c) read with 79 (1) (k) of the Electricity Act,2003 , <i>inter alia</i> seeking appropriate directions or order declaring allocation of LTA on LILO of existing lines by the Respondent No 1 vide letter dated 22.09.2014 as illegal, arbitrary, malafide and discriminatory and contrary to the provisions of Electricity Act, 2003 and the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission related matters) Regulations, 2009.
	11.	135/MP/2014	NTPC	Grant of Long Term Open Access for Faridabad Solar PV 5 MW
	12.	08/MP/2014 with I.A. No.46/2014	EMCO	Evolving a mechanism for grant of an appropriate adjustment/compensation to offset financial/commercial impact of change in law during Construction and Operating period. (<i>On admissibility</i>)
	13.	172/MP/2013	JIPL	In the matter of Tilaiya Ultra Mega power Project entered into a PPA dated 10th September 2008 between jharkhand integrated Power Limited and jharkhand State Electricity Board and 17 Others.
24.11.2014 Monday At 10.30 A.M. (Transmission Tariff)	1.	135/MP/2014	NTPC	Grant of Long Term Open Access for Faridabad Solar PV 5 MW
	2.	312/TT/2014	PKTC	Petition for determination of transmission Tariff for 400kV D/C Koldam-Ludhiana Transmission Line and inclusion under POC mechanism.
	3.	384/TT/2014	PKTC	Approval under regulation-86 of CERC (Conduct of Business) for determination of transmission tariff for section of 400 KV (Quad) 2XS/C Parbati-Koldam Transmission Line, starting from LILO point of parbati (Banala) Pooling Station to koldam HEP for control period of 2014-2019 under Central Electricity Regulatory Commission (Terms & Conditions of tariff) Regulations, 2014.
	4.	415/TT/2014	PGCIL	Approval of transmission tariff for Solapur STPP (2X660MW) in Western Region. System
	5.	416/TT/2014	PGCIL	Approval of Transmission Tariff from DOCO to 31.03.2019 for "New 400 kV GIS pooling station at Nagapatinnam with 1X125 MVAR Bus Reactor under Transmission System associated with Common Transmission Scheme associated with ISGS Projects in Nagapattinam/Cuddalore Area of Tamil Nadu Part-A1(a)"in Southern Region
	6.	412/TT/2014	PGCIL	Approval of Transmission Traiff for Asset1:400/220 kV New GIS Substation at Navi Mumbai along with LILO of Lonikhand-Kalwa TL (Ant.DOCO-01.01.2015) Asset2: 400 kV D/C vapi-Kala TL WR1 portion from AP 18-AP38 (Part of 400kV D/C Vapi-Mumbai TL) (DOCO-01.04.2014) under Western Region System Strengthening Scheme-V in Western Region.

	7.	411/TT/2014	PGCIL	Approval for determination of transmission Tariff from DOCO (01.04.2014) to 31.03.2019 for LILO of 1 st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at parbati Pooling Station (Banala) under Transmission System associated with Parbati-III HEP in Northern Region for tariff block 2014-19.
	8.	409/TT/2014	PGCIL	Approval of Transmission Tariff for Assets under “Transmission System for Phase-I Generation Projects in Orissa (Part-B)” in Western Region.
	9.	403/TT/2014	PGCIL	Approval of Transmission Tariff Gooty-Madhugiri 400 kV D/C line along with the associated bays & Establishment of new 400/220 kV substation at Madhugiri with 2X500 MVA transformers under “Transmission system associated with System Strengthening-XIII in southern Regional grid”.
	10.	418/TT/2014	PGCIL	Approval of Transmission Tariff for Assets under “Krishnapatnam UMPP-Part B” in Western Region.
	11.	410/TT/2014	PGCIL	Approval of Transmission Tariff for (A) ICT 500 MVA 400/220 KV Bassi Extension Substation ,(B) ICT 315 MVA 400/220 KV Allahabad Extension Substation, (c) ICT 500 MVA 400/220 KV Meerut Extension Substation under, (D) 400/220kV, 105 MVA ICT along with associated bays at Wagoora Substation, (E) 500MVA, 400/220/33 kV ICT along with associated bays at Ludhiana S/s under the Augmentation of Transformers in Northern Region-Part-A” In Northern Region.
	12.	399/TT/2014	PGCIL	Approval of Transmission Tariff for (A) 400kV, 1*125 MVAR Bus Reactor at Parli S/S (Ant. DOCO: 01.10.2014) and (B) conversion of 50 MVAR Line Reactors (4 nos.) into Switchable Line Reactors at 400/220 kV Pune S/S (Ant. DOCO: 01.01.2015) under Installation of Reactors (Part-II) in Western Region”.
	13.	404/TT/2014	PGCIL	Approval of Transmission Tariff for 400/220kV, 2X315 MVA GIS and LILO of 400kV D/C Navsari-Boisar T/L at 400/220 kV GIS S/S (New) at Magarwada in UT of D&D along with associated bays and 80 MVAR Bus Reactor under “Establishment of 400/220 kV GIS at Magarwada in UT of D&D”in Western Region.
	14.	413/TT/2014	PGCIL	Determination of Transmission Tariff from DOCO to 31.03.2019 for Bachau-Varsana (GETCO) 400kV D/C Transmission Line along with Extension of 400 kV Bachau S/s and Extension of 400kV Varsana (GETCO) S/S (Ant. DOCO: 1.12.2014) under Western Region.
	15.	422/TT/2014	PGCIL	Determination of transmission Tariff from DOCO to 31.03.2019 for A 765kV 3*80 MVAR Bus Reactor at Bina S/S along with associated bays (DOCO 1.11.2014),(B) 765 kV 4880 MVAR bus reactor at Indore S/S with bays (DOCOP 2.08.2014), (C) 765 kV 3*80 MVAR Line Reactor along with associated bays at Gwalior S/S under Transmission system for Phase-I generation Projects in Orissa Part-C.
	16.	TT/436/2014	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of tariff) Regulations, 2014 for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for 400 kV D/C Sagardighi-Behrapur T/L and associated bays at Sagardighi TPS (WBPDCL) and Behrapur S/S (Powergrid) under Transmission System for “Eastern Region Strengthening Scheme-X” In Eastern Region.
25.11.2014 Tuesday At 10:30 A.M.	1.	310/GT/2013	NTPC	Approval of revised tariff of Rihand Super Thermal Power Station, St-II (1000 MW) for the Period from 01.04.2009 to 31.03.2014 after truing up exercise.
(Generation Tariff)	2.	298/GT/2014	NTPC	Approval of revised tariff of Rihand Super Thermal Power Station, St-II (1000 MW) for the Period from 01.04.2009 to 31.03.2014 after

	3.	205/GT/2013	NTPC	truing up exercise. Determining of tariff of Rihand Super Thermal Power Station Stage-III (1000 MW).
	4.	320/GT/2013	NTPC	Revision of Tariff of Talcher Super Thermal Power Station Stage-II (200MW) for the period 01.04.2009 to 31.03.2014 after truing up exercise.
	5.	208/GT/2014	NTPC	Petition under section 62 and 79(i)(a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) regulations, 1999 for revision of tariff of Talcher Super Thermal power Station Stage-II for the period from 01.04.2009 to 31.03.2014 after truing up exercise.
	6.	434/GT/2014	JPVL	Approval of Generation tariff of Jaypee Karcham Wangtoo Hydro-Electric Project (Karcham Wangtoo HEP) for 2014-19 tariff Block.
27.11.2014 Thursday At 10:30 A.M. (Mis Petitions)	1	MP/156/2014	APL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 07.08.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/Dakshin Haryana Bijli Vitran Nigam and Adani Power Limited.
	2.	23/RP/2014	WRTPL	Review of the Order dated 2.7.2014 passed by this Honorable Commission in Petition No 71/MP/2014 titled as Power Grid Corporation of India Limited Vs Western region transmission (Maharashtra) Private Limited.
	3.	MP/53/2014	EMCO	Petition for recovery of capacity Charges arising due to non-scheduling of power as per the terms of the Power Purchase Agreement.
	4.	283/MP/2012	CAPL	Petition under sections 61, 63 and 79 of the Electricity Act,2003 read with statutory framework governing procurement of power through competitive bidding, including the PPA.
	5.	MP/113/2014	POSOCO	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of CERC (Indian Electricity Grid Code) Regulations. 2010 as amended from time to time for ensuring security of the North eastern Grid as well as the interconnected Indian Grid.
	6.	MP/33/2014 along with I.A. No.62/2014	TPDDL	Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations, 2009.
	7.	146/MP/2014	WRTPL	Petition under Section 79 (i)(f) and (k) of the Electricity Act 2003 for declaring the Commissioning of Pune-Aurangabad Line on 30.11.2013.
	8	I.A. No.50/2014 in Petition No. 59/MP/2014	ERLDC	Interlocutory application for providing protection system having reliability, selectivity, speed and sensitivity and keeping them functional; in terms of Regulations 5.2.(I) of the CERC(Indian Electricity Grid Code) First Amendment), Regulations 2012 read along with Regulation3 (e) of the Central Electricity Authority (Grid Standards) Regulations,2010 for ensuring security of the Eastern Regional grid as well as the interconnected Indian grid.
	9.	10/SM/2014	Suo-Moto	Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.
	10.	374/MP/2014	TNTCL	Petition seeking extension of time in implementing to Commissions Order dated 20.02.2014 in petition No 146/MP/2013.

	11.	310/MP/2014	SPL	Petition under Section 79 (1) (c) read with section 79 (1) (h) and 79 (1) (k) of the Electricity Act, 2003 for regulation/utilization of Un-requisitioned Surplus (URS) power.
	12.	172/MP/2014	JIPL	In the matter of Tilaiya Ultra Mega power Project entered into a PPA dated 10th September 2008 between Jharkhand integrated Power Limited and Jharkhand State Electricity Board and 17 Others.
	13.	136/MP/2014	PGCIL	Petition under Section 79 of the Electricity Act, 2003 and regulation 32 of the CERC (Grant of Connectivity, long term access and medium term Open Access in Inter-State transmission and related matters) Regulation,2009 (<i>On admission</i>)
	14.	362/TT/2014	PGCIL	Approval for determination of transmission tariff of A) 500 MVA 400/220 KV Spare Transformer for Northern Region at neemrana under Augmentation of Transformers in Northern region part-A of Northern region, for tariff block 2009-14 period in NR.
	15.	398/TT/2014	PGCIL	Determination of transmission tariff from anticipated DOCO to 31.03.2019 for Asset-I:220KV, D/C Mariani(New)-Mokokchung(POWERGRID) Transmission line alongwith associated bays at Mariani and Mokokchung(POWERGRID) Substations(anticipated DOCO:01.10.2014),Asset-II: 132KV, D/C Mokokchung(POWERGRID)-Mokokchung (Nagaland) Transmission Line alongwith associated bays, 7x10 MVA, 220/132 KV ICT-I &II and 220KV & 132KV GIS bays at Mokokchung (POWERGRID) S/S (anticipated DOCO: 01.10.2014) and Asset-III: 400KV D/C Silchar-Imphal Substation (anticipated DOCO: 01.12..2014) under Transmission system associated with Pallatana GBPP and Bonaigaon TPS for 2014-19 Tariff Block period in North-Eastern region.
28.11.2014 Friday at 10.30.A.M. (Generation Tariff)	1.	235/GT/2014	NHPC	Revision of Capital expenditure for the period 2009-14 in respect of Baira Siul Power Station after truing up, exercise in terms of Regulation 6(1) of 2009 Tariff regulations and Determination of capital expenditure for the period 2014-19 in respect of Baira Siul Power Station, in terms of 2014 Tariff Regulations.
	2.	236/GT/2014	NHPC	Revision of Capital expenditure for the period 2009-14 in respect of Salal Power Station after truing up, exercise in terms of Regulation 6(1) of 2009 Tariff regulations and Determination of capital expenditure for the period 2014-19 in respect of Salal Power Station, in terms of 2014 Tariff Regulations.
	3.	237/GT/2014	NHPC	Revision of Capital expenditure for the period 2009-14 in respect of Chamera-I Power Station after truing up, exercise in terms of Regulation 6(1) of 2009 Tariff regulations and Determination of capital expenditure for the period 2014-19 in respect of Chamera-I Power Station, in terms of 2014 Tariff Regulations.

(T. D. PANT)
Deputy Chief (Legal)
25.11.2014